## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 368/2017 in C.P. (I.B) No. 88/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017

Name of the Company:

Indian Overseas Bank (COC).

V/s.

Rainbow Papers Ltd. & Ors.

Section of the Companies Act:

Section 22 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

<u>SIGNATURE</u>

1. CA. NIPUN SINGHVI

2. VISHAL J.DAVE

Adv.

Applicant

**ORDER** 

Learned Advocate Mr. Vishal Dave with Learned Nipun Singhvi present for Applicant. None present for Respondent in IA 368/2017.

Applicant counsel sought permission to withdraw on the ground that the prayer became infructuous.

Applicant is Permitted to withdraw.

Application is disposed of as withdrawn. No order as to costs.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 10th day of November, 2017.